

Court-I

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

**Appeal No. 71 of 2014 &
IA- 133 of 2014**

Dated : 24th March, 2014

**Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member**

**Maharashtra State Electricity Distribution ... Appellant(s)
Company Ltd.
Versus
Maharashtra Electricity Regulatory Commission ... Respondent(s)**

Counsel for the Appellant (s) : Mr. Sai Kumar
Mr. Samir Malik
Ms. Saroj Bala
Mr. Ravi Prakash

Counsel for the Respondent(s): Mr. M.G. Ramachandran
Ms. Dipali Sheth for R-2
Mr. Buddy A. Ranganadhan
Mr. Raunak Jain for R.1

ORDER

Admit. Issue notice. Mr. Buddy A. Ranganadhan, the learned counsel takes notice on behalf of Respondent No.1 and Mr. M.G. Ramachandran, the learned counsel takes notice on behalf of Respondent No.2. Notice be issued to the other Respondents returnable on 25.04.2014 Dasti service is permitted.

The learned counsel for the Respondents are directed to file their respective replies on or before 21.04.2014 after serving copy on the other side.

Post the matter for hearing on **25.04.2014.**

(Rakesh Nath)
Technical Member
ts/js

(Justice M. Karpaga Vinayagam)
Chairperson